PUBLIC ANNOUNCEMENT UNDER REGULATION 3(1) AND 4 READ WITH REGULATION 15(1) OF SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011

Open offer for Acquisition of 15,10,800 fully paid up Equity Shares of ₹10 each ("Equity Shares") of Kakatiya Textiles Limited ("KTL"/"Target Company") from the Public Shareholder of the Target Company by Mr. Ravindra Nath Vanka ("Acquirer 1"), Mrs. Raja Kumari Vanka ("Acquirer 2"), Mr. Raghuveer Vanka ("Acquirer 3") and Ms. Ravali Vanka ("Acquirer 4") (hereinafter collectively referred to as "Acquirers").

This Public Announcement **("PA"/"Public Announcement")** is being issued by Mark Corporate Advisors Private Limited **("Manager to the Offer")** for and on behalf of the Acquirers to the Public Shareholders of the Target Company pursuant to and in compliance with, amongst others, Regulation 3(1) and 4 of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto **["SEBI (SAST) Regulations, 2011"/"Regulations"]**.

1. OFFER DETAILS:

1.1. **Offer Size:** The Acquirers hereby make this Open Offer **("Offer")** to the Public Shareholders of the Target Company to acquire upto 15,10,800 fully paid-up equity shares of ₹10 each, constituting 26% of the Equity Share Capital and 26.12% of the Voting Capital of the Target Company, subject to the terms and conditions mentioned in this Public Announcement **("PA")**, the Detailed Public Statement **("DPS")** that will be published and the Letter of Offer **("LoF")** that will be sent to the Equity Shareholders of the Target Company, in accordance with the Regulations.

1.2. **Offer Price/Consideration:** The Offer price of ₹7.00 (Rupees Seven only) per fully paid-up Equity Share of ₹10 each, is in compliance with Regulation 8 of the Regulations **("Offer Price")**, aggregating to a consideration of ₹1,05,75,600 (Rupees One Crore Five Lakhs Seventy Five Thousand and Six Hundred only), assuming full acceptance in the Open Offer **("Offer Size")**. The Shareholders who are holding partly paid-up equity shares will be eligible to participate in the Offer only upon making the equity shares fully paid-up i.e. after paying the amount due on allotment/calls along with the interest, if any.

1.3. **Mode of Payment:** The Offer Price will be paid in Cash, in accordance with Regulation 9(1) (a) of the Regulations.

1.4. **Type of Offer:** This is an Offer in compliance with Regulation 3(1) and 4 of the Regulations.

2. TRANSACTION WHICH HAS TRIGGERED THE OPEN OFFER OBLIGATIONS (UNDERLYING TRANSACTION):

	Details of underlying transaction						
Type of Transaction (Direct/ Indirect)	Mode of Transaction (Agreement/ Allotment/ Market Purchase)	Equity Shares/Voting Rights proposed to be acquired			Total Consideration for Shares/ Voting Rights (VR) acquired (₹ in Crores)	Mode of Payment (Cash/ Securities)	Regulation which has Triggered
		Number	% vis a vis total equity capital	% vis a vis total voting capital			
Direct	Share Purchase Agreement ("SPA") dated May 04, 2015	29,32,812	50.47%	50.70%	1.20	Cash	3(1) and 4

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3. DETAILS OF THE ACQUIRERS:

Details	Acquirer 1	Acquirer 2	Acquirer 3	Acquirer 4	Total
Name of the Acquirers	Mr. Ravindra Nath Vanka	Mrs. Raja Kumari Vanka	Mr. Raghuveer Vanka	Ms. Ravali Vanka	**4**
Address	D. No. 23-7-11, Park Street, Sajjapuram, Tanuku-534 211, Dist.: West Godavari, State: Andhra Pradesh	D. No. 23-7-11, Park Street, Sajjapuram, Tanuku-534 211, Dist.: West Godavari, State: Andhra Pradesh	D. No. 23-7-11, Park Street, Sajjapuram, Tanuku-534 211, Dist.: West Godavari, State: Andhra Pradesh	D. No. 23-7-11, Park Street, Sajjapuram, Tanuku-534 211, Dist.: West Godavari, State: Andhra Pradesh	-
Name(s) of the Persons in control/Promoters of Acquirers where Acquirers are Companies	Not Applicable	Not Applicable	Not Applicable	Not Applicable	-
Name of the Group, if any, to which the Acquirers belongs to	Not Applicable	Not Applicable	Not Applicable	Not Applicable	-
Pre Transaction shareholding • Number • % of total equity share capital • % of total voting capital	 500 0.01% 0.01%	 Nil Nil Nil	 Nil Nil Nil	 Nil Nil Nil	 **500** **0.01%** **0.01%**
Proposed shareholding after the acquisition of shares which triggered the Open Offer • Number • % of total equity share capital • % of total voting capital	 7,33,703 12.63% 12.68%	 7,33,203 12.62% 12.67%	 7,33,203 12.62% 12.67%	 7,33,203 12.62% 12.67%	 **29,33, 312** **50.48%** **50.71%**
Any other interest in the Target Company	None	None	None	None	-

4. DETAILS OF SELLING SHAREHOLDERS:

Sr. No.	Name & PAN	Part of Promoter Group	Details of Equity Shares/Voting Rights held by the Selling Shareholders				
			Pre Transaction			Post Transaction	
			No of Shares	% vis a vis total equity capital	% vis a vis total voting capital	No of Shares	%
1.	**Mr. Sumanth Ramamurthi** **PAN: ALMPS1683A**	Yes	29,32,808	50.47%	50.70%	Nil	Nil
2.	**M/s. Elgi Electric and Industries Limited** **CIN: U31200TZ1963PLC000487**	Yes	2	Negligible	Negligible	Nil	Nil
3.	**M/s. Super Farm Products Private Limited** **CIN: U01211TZ1984PTC001522**	Yes	2	Negligible	Negligible	Nil	Nil
	TOTAL	-	**29,32,812**	**50.47%**	**50.70%**	**Nil**	**Nil**

5. DETAILS OF THE TARGET COMPANY

5.1.	**Name**	:	Kakatiya Textiles Limited
5.2.	**CIN**	:	L18100TZ1981PLC013940
5.3.	**Registered Office Address**	:	Elgi Towers, Green Fields, 737 D, Puliakulam Road Coimbatore-641 045, Tamil Nadu, India
5.4.	**Stock Exchanges where Listed**	:	BSE Limited, Mumbai ('BSE') with Scrip Code 521054

6. OTHER DETAILS

6.1. The details of the Open Offer will be published in the newspapers in terms of the provisions of Regulations 13 (4) and 14 (3) of Regulations vide a Detailed Public Statement on or before May 11, 2015.

6.2. The Acquirers undertakes that they are aware of and will comply with their obligations under the Regulations and have adequate financial resources to meet the Offer obligations in terms of Regulation 25(1) of the Regulations in relation to the Offer.

6.3. In this PA, any discrepancy in any table between the total and sums of the percentage listed is due to rounding off.

6.4. This Offer is not subject to any minimum level of acceptance.

6.5. Competing Offer: This is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations.

Issued by the Manager to the Offer:

MARK

Mark Corporate Advisors Private Limited
CIN:U67190MH2008PTC181996
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Mumbai-400 057
Telefax: +91 22 2612 3207/08
Contact Person: Mr. Manish Gaur
Email: openoffer@markcorporateadvisors.com
SEBI Regn No.: INM000012128

For and on behalf of the Acquirers:

Ravindra Nath Vanka ('Acquirer 1')
(*For himself and duly constituted Power of Attorney holder for Acquirer 2, Acquirer 3 and Acquirer 4*)

Place: Mumbai

Date: May 04, 2015

Mark Corporate Advisors Pvt. Ltd. * Mumbai *